

**GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA  
UNSTARRED QUESTION NO. 3123  
ANSWERED ON 16<sup>TH</sup> DECEMBER, 2021**

**VEHICLE SCRAPPAGE POLICY**

**3123. SHRI VIJAYAKUMAR (ALIAS) VIJAY VASANTH:**

**Will the Minister of ROAD TRANSPORT AND HIGHWAYS**

सड़क परिवहन और राजमार्ग मंत्री

**be pleased to state:**

- (a) the present status of implementation of new Vehicle Scrappage Policy in the country;**
- (b) whether recovery percentage under the existing Vehicle Scrappage Policy is very low in comparison with the global benchmark;**
- (c) if so, the details thereof along with the action taken by the Government in this regard;**
- (d) whether the Government has any proposal to increase number of scrapping centres in the country; and**
- (e) if so, the details thereof, State-wise and if not, the reasons therefor?**

**ANSWER**

**THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS  
(SHRI NITIN JAIRAM GADKARI)**

**(a) The Ministry of Road Transport and Highways has formulated the Vehicle Scrapping Policy that includes a system of incentives/dis-incentives for creation of an ecosystem to phase out older, unfit polluting vehicles. In order to enforce provisions of the policy, rules have been issued/amended under the framework of the Motor Vehicles Act, 1988 and Central Motor Vehicle Rules, 1989. The following final notifications have been issued and uploaded on the Ministry's website:-**

**(i) GSR Notification 653 (E) dated 23.09.2021 provides the Motor Vehicles (Registration and Functions of Vehicle Scrapping Facility) Rules, 2021 for**

**establishment of Registered Vehicles Scrapping Facility (RVSF). The notification has come into force with effect from 25<sup>th</sup> September, 2021.**

**(ii) GSR Notification 652 (E) dated 23.09.2021 provides for recognition, regulation and control of Automated Testing Stations. The notification has come into force with effect from 25<sup>th</sup> September, 2021.**

**(iii) GSR Notification 714 (E) dated 04.10.2021 provides for upward revision of registration fee, fitness testing fee and fitness certification fee of vehicles. The notification shall come into force with effect from 1<sup>st</sup> April, 2022.**

**(iv) GSR Notification 720 (E) dated 05.10.2021 provides for concession in the motor vehicle tax for the vehicle registered against submission of "Certificate of deposit". The notification shall come into force with effect from 1<sup>st</sup> April, 2022.**

**(b) and (c) Most of the Vehicle Scrapping facilities set up earlier operate in the unorganized sector. The recovery percentage varies across these facilities. The Motor Vehicles (Registration and Functions of Vehicle Scrapping Facility) Rules, 2021 provides for disposal of vehicles in a scientific and environment friendly manner.**

**(d) and (e) The Motor Vehicles (Registration and Functions of Vehicle Scrapping Facility) Rules, 2021 provides for establishment of Registered Vehicles Scrapping Facility (RVSF). The rules have come into force with effect from 25<sup>th</sup> September, 2021.**

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